

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

FIFTH REPORT

(Presented on 4.3.2010)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.

2. The Committee met on 3 March, 2010 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Reconsideration of classification of the Constitution (Amendment) Bill, 2009 (Amendment of the Eighth Schedule) by Shri Arjun Meghwal, M.P.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Raghuvansh Prasad Singh, Sarvashri Yashbant Narayan Sing Laguri and Raju Shetti, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2010 (Amendment of the Tenth Schedule) by Shri Manish Tewari, M.P.

The Bill seeks to amend the Tenth Schedule to the Constitution with a view to provide for automatic cessation of membership of a member of Parliament or a member of Legislative Assembly if he votes or abstains from voting in regard to a motion expressing confidence or want of confidence in the council of ministers or on a motion of adjournment of business of the House or on a Money Bill or any financial matter, contrary to the directions of the party to which he belongs to. It also gives to the member a right to appeal against cessation of his membership.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Reconsideration of classification of a Bill

4. The Committee then considered the request of Shri Arjun Meghwal, M.P. to reconsider their earlier decision (*vide* First Report) regarding the classification of the Constitution (Amendment) Bill, 2009 (Amendment of the Eighth Schedule) from Category 'B' to Category 'A'.

On reconsideration, the Committee decided to recommend that the Constitution (Amendment) Bill, 2009 (Amendment of the Eighth Schedule) may be placed in Category 'A'.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Dr. Raghuvansh Prasad Singh regarding identification of families living below poverty line and welfare measures for them. - 2 hours
- (ii) Resolution by Shri Yashbant Narayan Sing Laguri regarding steps to ensure participation of tribals in the development of tribal regions. - 2 hours
- (iii) Resolution by Shri Raju Shetti regarding formulation of a new education policy. - 2 hours

Recommendations

6. The Committee recommend that-

- (i) Shri Manish Tewari, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the reclassification of the Bill, as shown in paragraph 4, be agreed to by the House; and
- (iii) the allocation of time to three resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

3 March 2010

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KARIYA MUNDA,
Chairman,
Committee on Private Members'
Bills and Resolutions.